

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 119
IB-133/(ND)/2021

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.

....**Applicant**

Vs.

Ambience Projects and Infrastructure Pvt. Ltd.

....**Respondent**

Order under Section 7 of IBC.

Order delivered on 18.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:

For the Respondent

:Mr. Anush Raajan, Adv.

Ms. Mansi Gupta, Adv.

ORDER

Learned Counsel for the Corporate Debtor accepts notice and undertakes to file reply within two weeks, with copy in advance to the other side. Rejoinder, if any be filed within one week thereafter, with copy in advance to the other side.

List on 07.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)